

S. No. 51(R)

S. No. 51(R)

463

TELUGU DESAM
State Office

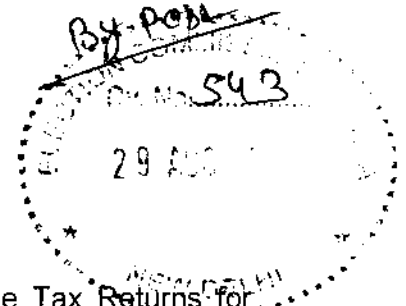


N.T.R. Bhavan
Road No.2, Banjara Hills
HYDERABAD - 500 033.

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Date: 18.08.2012

To
The Secretary,
Election Commission of India,
Nirvachan Sadan, Ashoka Road,
NEW DELHI - 110 001.



Dear Sir,

Sub: Furnishing of Annual Audited Accounts and Income Tax Returns for
Financial Year 2011-12 - Reg.

Please find enclosed the annual audited accounts and copy of the Income Tax Return filed by the Telugu Desam Party for the financial year 2011-12 (Asst. Year 2012-13) as required under paragraph 3(9)(c) of the Registration of Political parties and allotment of symbols order, 2001.

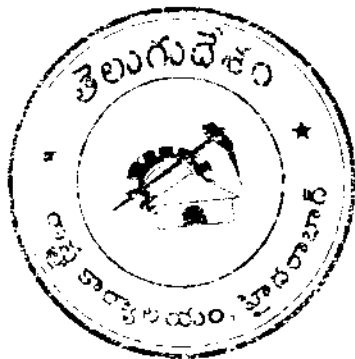
Kindly acknowledge receipt.

Thanking you,

Yours faithfully,
for TELUGU DESAM PARTY

P. Chamy (Handwritten signature)

(P.CHANDRASEKHAR)
General Secretary



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etc

Government of India



INCOME-TAX DEPARTMENT

ACKNOWLEDGEMENT

Received with thanks from TELUGU DESAM PARTY a return of income in Form No. ITR-7 for assessment year 2012-13, having the following particulars.

PERSONAL INFORMATION	Name <u>TELUGU DESAM PARTY</u>		PAN <u>AAAAT4461F</u>	
	Flat/Door/Block No <u>S-2-269/H/191/A/1/1</u>		Name Of Premises/Building/Village <u>N.T.R. BHAVAN</u>	
	Road/Street/Post Office <u>ROAD. NO. 2</u>		Area/Locality <u>BANSARA HILLS</u>	
	Town/City/District <u>HYDERABAD</u>		State <u>AP</u>	
	Designation of Assessing Officer (Ward/ Circle) <u>WARD-6(3)</u>		Status (fill the code) <input checked="" type="checkbox"/> Original	

COMPUTATION OF INCOME AND TAX THEREON	1	Gross total income		Original or Revised	<u>Original</u>	
	2	Deductions under Chapter-VI-A		1	<u>NIL</u>	
	3	Total Income		2	<u>NIL</u>	
	3a	Current Year loss (if any)		3	<u>NIL</u>	
	4	Net tax payable		3a	<u>NIL</u>	
	5	Interest payable		4	<u>NIL</u>	
	6	Total tax and interest payable		5	<u>NIL</u>	
	7	Taxes Paid		6	<u>NIL</u>	
		a	Advance Tax	7a		
		b	TDS	7b	<u>587770</u>	
	c	TCS	7c			
	d	Self Assessment Tax	7d			
	e	Total Taxes Paid (7a+7b+7c+7d)				
8	Tax Payable (6-7e)		7c	<u>587770</u>		
9	Refund (7e-6)		8	<u>NIL</u>		
			9	<u>587770</u>		

Receipt No
Date

ASK No: 664270812065931
 Date/A.Y: 27-08-2012/2012-13
 PAN: AAAAT4461F / ITR7
 Name: TELUGU DES
 RRR/BIN: W0560301963/ R00012/12
 AO: ITO, WARD-6
 (3), HYDERABAD



Name and Address : **TELUGU DESAM PARTY**
D.No.8-2-269/H/191/A/1/1,
N.T.R. Bhavan,
Road No – 2, Banjara Hills,
Hyderabad – 500 034.

Status : Association of Persons
(Political Party registered u/s 29A of
the Representation of people Act, 1951)

Previous year : 2011 – 12
Assessment year : 2012 – 13
P.A. No. : AAAAT4461F

COMPUTATION OF TOTAL INCOME

1. The total income of the assessee for assessment year 2012-13 falls under the heads "Income from House Property", "Income from other sources" and "income by way of voluntary contributions" and the same are exempt U/s.13A of the Income tax Act, 1961. Hence, total income of the assessee for the assessment year 2012-13 is - Nil -.

Total Income	- Nil -
TDS from interest income	
Refund Due	<u>5,87,770/-</u>
	<u>5,87,770/-</u>

2. The assessee further confirms that:
- i. The Party kept and maintained such books of account and other documents as would enable the assessing officer to properly deduce its income there from.
 - ii. The Party kept and maintained a record of each voluntary contribution received in excess of Rs.20,000/- (Twenty Thousand Rupees) with name and address of the person who has made such contribution.
 - iii. The accounts of the Party have been audited by a Chartered Accountant as defined in the explanation below sub section (2) of Sec.288 of the I.T. Act, 1961. and his report is enclosed herewith.
 - iv. The Party submitted a report under sub section (3) of the Sec. 29C of the Representation of the People Act, 1951 for the financial year 2011-12 to the Election commission of India and to the Jurisdictional income tax authority with in the due date specified in the said Act.

For TELUGU DESAM PARTY

[Signature]
General Secretary

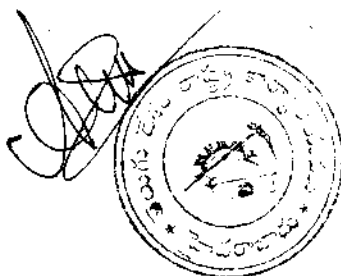


AUDITORS' REPORT

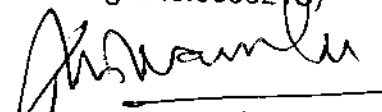
To
The Members of **TELUGU DESAM PARTY**

1. We have audited the attached **Statement of Affairs** of **TELUGU DESAM PARTY** ("The Party") as at **March 31, 2012** and also the **Income and Expenditure Account** for the year ended on that date annexed thereto. These financial statements are the responsibility of the Party's Management. Our responsibility is to express an opinion on these financial statements based on our audit.
2. We conducted our audit in accordance with the auditing standards generally accepted in India. Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining, on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall financial statement presentation. We believe that our audit provides a reasonable basis for our opinion.
3. We further report that:
 - (i) We have obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of our audit.
 - (ii) In our opinion, proper books of account as required by law have been kept by the Party, so far as appears from our examination of those books.
 - (iii) The statement of affairs and the Income and Expenditure account dealt with by this report are in agreement with the books of account of the Party.
 - (v) In our opinion and to the best of our information and according to the explanations given to us, the said accounts give the information required by the applicable law, in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India:
 - (a) In the case of the Statement of Affairs, of the state of affairs of the Party as at March 31, 2012; and
 - (b) In the case of the Income and Expenditure Account, of the excess of expenditure over income for the year ended on that date.

Place: Hyderabad
Date: 18-08-2012



for **SARATHY & BALU**
Chartered Accountants
(Firm Regn.No.003621S)


J VENKATESWARLU
Partner
ICAI Ms No: 022481

STATEMENT OF AFFAIRS AS AT 31 ST MARCH, 2012

PREVIOUS YEAR	FUND & LIABILITIES		Amount as at 31/3/2012		PREVIOUS YEAR		ASSETS		Amount as at 31/3/2012	
	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.
171,947,528.51		General Fund:								
9,154,782.25		Opening Balance	162,792,746.26		40,659,368.50		Fixed assets (Annexure - 1)		40,802,638.50	
		Less: Excess of expenditure over income for the year	47,410,864.05		26,452,213.00		Gross Block		28,311,436.00	
		Closing Balance	115,381,882.21		14,207,155.50		Less: Depreciation		12,491,202.50	
		Current Liabilities:					Net Block			
2,393,799.00		Sundry Creditors :-								
22,033,157.00		- for Capital Expenditure	2,393,799.00						61,971,708.00	
		- for Expenses & Services	28,295,850.55						12,924,836.00	
									32,000,000.00	
									6,714,780.00	
									587,770.00	
									227,088.00	
									19,154,726	
187,219,702.26			146,071,531.76		187,219,702.26				146,071,531.76	

Note :- Significant Accounting Policies and Notes on Accounts is enclosed at Annexure - 2

Per our report of even data attached
For Sarathy & Balu
Chartered Accountants
(FR.N : 3621S)

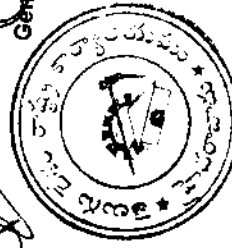


J. Venkateswarlu
Partner
ICAI Ms No : 022481
Hyderabad, Dt. 18/08/2012

For and on behalf of Telugu Desam Party

[Signature]
General Secretary

[Signature]
General Secretary



INCOME & EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31/03/2012

PREVIOUS YEAR	EXPENDITURE		YEAR ENDED 31/3/2012		PREVIOUS YEAR		INCOME		YEAR ENDED 31/3/2012	
	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.
6,970,625.00		To Salaries	7,623,475.00		7,651,496.00		By Voluntary Contributions received		2,217,537.00	
25,553,530.00		To Publicity & Propaganda	19,832,776.00		10,547,169.00		By Interest on Deposits		5,811,711.00	
2,212,120.25		To Travelling & Conveyance	2,324,596.00		240,000.00		By Rent Received		240,000.00	
12,801,960.00		To Rent	12,801,960.00		43,031,380.00		By Membership Fee		28,531,372.00	
1,283,737.00		To Printing & Stationery	1,072,166.00		37,000.00		By Insurance Claim Received		-	
1,633,882.00		To Communication expenses	2,762,265.55		9,154,782.25		By Excess of Expenditure over Income carried to Balance Sheet		47,410,864.05	
2,153,357.00		To Electricity charges	2,016,498.00							
907,048.00		To Water charges	1,005,755.00							
95,709.00		To Books & Periodicals	98,087.00							
49,740.00		To Insurance								
463,960.00		To Professional charges	24,000.00							
37,911.00		To Bank charges	39,246.50							
5,987,932.00		To Donations & Charities	3,684,000.00							
1,123,800.00		To House keeping & Premises maintenance	1,320,000.00							
1,253,931.00		To Repairs & Maintenance: to office equipment	2,237,656.00							
378,540.00		: to Vehicles	1,245,349.00							
201,710.00		: to Leased Premises	166,982.00							
4,211,742.00		To Dist. & Mandal Party Office Maintenance Exp.	23,677,500.00							
1,171,698.00		To Interest on overdraft to banks	419,949.00							
2,168,895.00		To Depreciation on Fixed Assets (Annexure - 1)	1,859,223.00							
70,661,827.25			84,211,484.05		70,661,827.25				84,211,484.05	

Note :- Significant Accounting Policies and Notes on Accounts is enclosed at Annexure -2

Per our report of even date attached

For Sarathy & Balu

Chartered Accountants

(FIR No: 3621S)

Wankateswarlu

Partner

ICAI Ms No : 022461

Hyderabad, Dt. 18/08/2012



For and on behalf of Telugu Desam Party

[Signature]
General Secretary

[Signature]
General Secretary



Annexure - 1
FIXED ASSETS

S.NO	DESCRIPTION	AS AT 03/04/2011		GROSS BLOCK		TOTAL		UP TO 01/04/2011		DEPRECIATION FOR THE YEAR		TOTAL		NET BLOCK	
		Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.
1	Freehold land	104,221.50	-	-	-	104,221.50	-	-	-	-	-	-	-	104,221.50	104,221.50
2	Buildings	10,568,173.00	-	-	-	10,568,173.00	-	4,913,504.00	-	565,467.00	-	5,478,971.00	-	5,089,202.00	5,654,669.00
3	Furniture & Fixtures	6,464,119.00	-	-	-	6,464,119.00	-	4,562,041.00	-	190,208.00	-	4,752,249.00	-	1,711,870.00	1,902,078.00
4	Computers	7,316,569.00	-	108,670.00	-	7,425,239.00	-	7,161,833.00	-	141,223.00	-	7,303,056.00	-	122,183.00	154,736.00
5	Office equipment	6,681,340.00	-	34,600.00	-	6,715,940.00	-	4,212,522.00	-	373,930.00	-	4,586,452.00	-	2,129,488.00	2,468,818.00
6	Vehicles	7,393,838.00	-	-	-	7,393,838.00	-	4,087,609.00	-	495,934.00	-	4,583,543.00	-	2,810,295.00	3,306,229.00
7	Security equipment	1,725,000.00	-	-	-	1,725,000.00	-	1,108,596.00	-	92,461.00	-	1,201,057.00	-	523,943.00	616,404.00
8	Library books	406,108.00	-	-	-	406,108.00	-	406,108.00	-	-	-	406,108.00	-	-	-
Total		40,659,368.50	-	143,270.00	-	40,802,638.50	-	26,452,213.00	-	1,859,223.00	-	28,311,436.00	-	12,491,202.50	14,207,155.50
Previous year		40,618,368.50	-	41,000.00	-	40,659,368.50	-	24,283,318.00	-	2,168,895.00	-	26,452,213.00	-	14,207,155.50	16,335,050.50

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For TELSUGU DESAM PARTY
GENERAL SECRETARY



For TELSUGU DESAM PARTY
[Handwritten Signature]
GENERAL SECRETARY

Annexure - 2

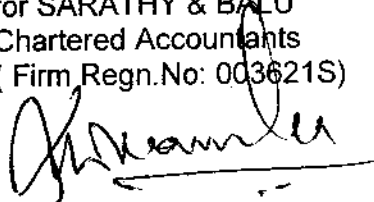
SIGNIFICANT ACCOUNTING POLICIES AND NOTES ON ACCOUNTS

1. Financial Statements have been prepared under historical cost convention in accordance with generally accepted accounting principles.
2. Voluntary Contributions and membership fee are recognized on cash basis. All other income and expenditure having material bearing are accounted on accrual method.
3. All own Fixed Assets are stated at cost less depreciation.
4. Depreciation on fixed assets is charged at the rates and in the manner laid down in the Income-tax Act, 1961 and the rules framed there under.
5. No provision for income tax is considered necessary as the party has complied with the applicable provisions of Income Tax Act, 1961 and the Representation of the People Act, 1951. (Previous year - Nil-).
6. Contingent liabilities – Nil (Previous year - Nil-)
7. Previous year's figures have been regrouped wherever necessary to conform to the classification adopted in the current year.

Per our report of even date attached.

For and on behalf Telugu Desam Party

for SARATHY & BALU
Chartered Accountants
(Firm Regn.No: 003621S)

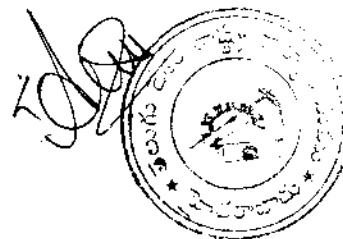

J.VENKATESWARLU
Partner
ICAI Ms No: 022481



Place: Hyderabad
Date : 18/08/2012


General Secretary


General Secretary





Date: 26-09-2011

To
Shri Pramod Kumar Sharma,
Under Secretary,
Election Commission of India,
Nirvachan Sadan, Ashoka Road,
NEW DELHI - 110 001.

Dear Sir,

Sub:- Political parties – submission of upto date information by the **Telugu Desam Party** which is a recognized state party in the State of AP – Reg.

Ref:- Your letter No. 56/Misc./2011/PPS-II, Dated: 14th July 2011.

With reference to your above cited letter, we are herewith submitting the following information:

1. **Upto date information about the party :**

It is submitted that there are no changes in the name of the party and location of the head office of the party.

With reference to the ECI letter No.56/Org./2011-PPS/II/895, dated 28-04-2011, we have already furnished information with regard to the Organizational Elections **with the list containing the names of office bearers** to the Election Commission vide our letter dated 14-05-2011. There after, there are no changes in the office bearers of the party.

The following are the present Telephone and Fax Numbers of the party:

Telephone Nos. 040 – 30699999, 040 - 23608121

Fax No. 040 – 23542108

There are no other substantial matters of the party which have to be submitted to the ECI.

... 2

P. Chandrababu Naidu

29/9/11
MSAS



:: 2:

2. **Annual audited account of the party:**

We are herewith furnishing the annual accounts of the party duly audited by a Chartered Accountant for the year ended 31/03/2011.

3. **Annual Report of contributions :**

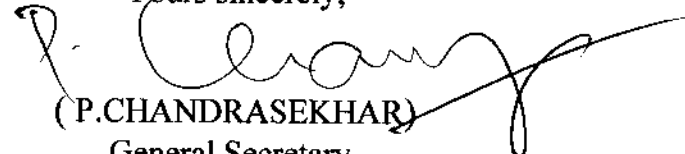
We are herewith furnishing the annual report of contributions received by Our party in Form 24-A for the year ended 31/03/2011. (This report has already been submitted in your office on 29/07/2011).

4. **Latest Constitution of the Party :**

We are herewith enclosing hard and soft copy of latest Constitution of our Party incorporating all the amendments in Telugu. We will furnish copy of English translation of the same in due course.

Thanking you,

Yours sincerely,


(P.CHANDRASEKHAR)
General Secretary.

Enclosure:

- 1) Annual Audited Accounts.
- 2) Annual Report of contributions received.
- 3) Hard and Soft copy of latest Constitution of The Party in Telugu.

AUDITORS' REPORT

To
The Members of **TELUGU DESAM PARTY**

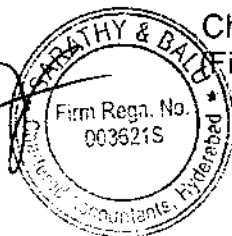
1. We have audited the attached **Statement of Affairs** of **TELUGU DESAM PARTY** (" The Party ")as at **March 31, 2011** and also the **Income and Expenditure Account** for the year ended on that date annexed thereto. These financial statements are the responsibility of the Party's Management. Our responsibility is to express an opinion on these financial statements based on our audit.
2. We conducted our audit in accordance with the auditing standards generally accepted in India. Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining, on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall financial statement presentation. We believe that our audit provides a reasonable basis for our opinion.
3. We further report that:
 - (i) We have obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of our audit.
 - (ii) In our opinion, proper books of account as required by law have been kept by the Party, so far as appears from our examination of those books.
 - (iii) The statement of affairs and the Income and Expenditure account dealt with by this report are in agreement with the books of account of the Party.
 - (v) In our opinion and to the best of our information and according to the explanations given to us, the said accounts give the information required by the applicable law, in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India:
 - (a) In the case of the Statement of Affairs, of the state of affairs of the Party as at March 31, 2011; and
 - (b) In the case of the Income and Expenditure Account, of the excess of expenditure over income for the year ended on that date.

True Copy

Place: Hyderabad
Date: 18-05-2011

For **TELUGU DESAM PARTY**

[Handwritten Signature]
GENERAL SECRETARY



for **SARATHY & BALU**
Chartered Accountants
Firm Regn.No.003621(S)

[Handwritten Signature]

J.VENKATESWARLU
Partner
ICAI Ms No: 022481

**TELOGU DESAM PARTY
STATEMENT OF AFFAIRS AS AT 31 ST MARCH, 2011**

PREVIOUS YEAR	FUND & LIABILITIES	Amount as at 31/3/2011	PREVIOUS YEAR	ASSETS	Amount as at 31/3/2011
Rs. Ps.		Rs. Ps.	Rs. Ps.		Rs. Ps.
161,886,500.29	General Fund : Opening Balance	171,947,528.51	40,618,368.50	Fixed assets (Annexure - 1) Gross Block	40,659,368.50
10,061,028.22	Add/(Less): Excess of Expenditure over income for the year	(9,154,782.25)	24,283,318.00	Less : Depreciation	26,452,213.00
171,947,528.51	Closing Balance	162,792,746.26	16,335,050.50	Net Block	14,207,155.50
2,393,799.00	Current Liabilities : Sundry Creditors :- - for Capital Expenditure	2,393,799.00	131,797,776.00	Advances & Deposits : Fixed Deposits with Banks	112,868,524.00
12,223,469.00	- for Expenses & Services	22,033,157.00	6,690,947.00	Interest accrued on the above Deposits	11,386,029.00
8,431,849.04	Overdraft from Bank (Against lien on Fixed deposit)	-	32,000,000.00	Rent Deposit	32,000,000.00
194,996,645.55		187,219,702.26	5,090,202.00	Other Advances	5,636,023.00
			24,172.25	Cash & Bank Balances : Cash on hand	876,522.00
			3,058,497.80	Balance in current accounts with banks	10,245,448.76
			194,996,645.55		187,219,702.26

Note : - Significant Accounting Policies and Notes on Accounts is enclosed at Annexure - 2

Per our report of even date attached

For Sarathy & Balu

Chartered Accountants

(Firm Regn. No. 003621S)

J. Venkateswarlu
Partner

ICAI Ms No : 022481

(Hyderabad, Dt. 18/05/2011

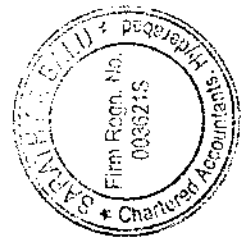
For and on behalf of Telugu Desam Party

GENERAL SECRETARY

[Signature]
General Secretary

GENERAL SECRETARY

[Signature]
General Secretary



TELUGU DESAM PARTY

INCOME & EXPENDITURE ACCOUNT FOR THE YEAR ENDED 31/03/2011

PREVIOUS YEAR	YEAR ENDED 31/3/2011	EXPENDITURE	PREVIOUS YEAR	INCOME	YEAR ENDED 31/3/2011
Rs. Ps.	Rs. Ps.		Rs. Ps.		Rs. Ps.
9,406,920.00	6,970,625.00	To Salaries	106,090,857.80	By Voluntary Contributions received	7,651,496.00
53,942,738.00	25,553,530.00	To Publicity & Propaganda	13,005,328.00	By Interest on Deposits	10,547,169.00
2,748,761.00	2,212,120.25	To Travelling & Conveyance	108,000.00	By Rent Received	240,000.00
12,801,960.00	12,801,960.00	To Rent	-	By Membership Fee	43,031,380.00
1,109,418.00	1,283,737.00	To Printing & Stationery	-	By Insurance Claim Received	37,000.00
11,063,369.58	1,633,882.00	To Communication expenses	-	By Excess of Expenditure over Income carried to Balance Sheet	9,154,782.25
2,057,302.00	2,153,357.00	To Electricity charges	-		
1,178,124.00	907,048.00	To Water charges	-		
142,120.00	95,709.00	To Books & Periodicals	-		
179,353.00	49,740.00	To Insurance	-		
440,000.00	463,960.00	To Professional charges	-		
61,270.00	37,911.00	To Bank charges	-		
2,809,878.00	5,987,932.00	To Donations & Charities	-		
893,121.00	1,123,800.00	To House keeping & Premises maintenance	-		
1,102,629.00	1,253,931.00	To Repairs & Maintenance: to office equipment	-		
105,949.00	378,540.00	: to Vehicles	-		
311,898.00	201,710.00	: to Leased Premises	-		
4,855,368.00	4,211,742.00	To Dist. & Mandal Party Office Maintenance Exp.	-		
1,297,484.00	1,171,698.00	To Interest on overdraft to banks	-		
2,635,495.00	2,168,895.00	To Depreciation on Fixed Assets (Annexure - 1)	-		
10,061,028.22	-	To Excess of Income over Expenditure carried to Balance Sheet	-		
119,204,185.80	70,661,827.25		119,204,185.80		70,661,827.25

Note :- Significant Accounting Policies and Notes on Accounts is enclosed at Annexure -2

Per our report of even date attached

For Sarathy & Balu
Chartered Accountants
(Firm Regn.No.003621\$)

(Signature)
S.Venkateswarlu
Partner

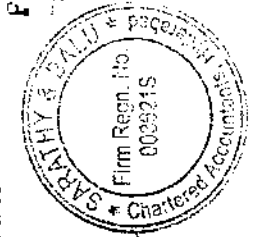
ICAI Ms No : 022481
Hyderabad, Dt. 18/05/2011

For TELUGU DESAM PARTY

For and on behalf of Telugu Desam Party

(Signature)
GENERAL SECRETARY

General Secretary



Annexure - 1

FIXED ASSETS

S.NO	DESCRIPTION	GROSS BLOCK				DEPRECIATION				NET BLOCK							
		AS AT 31/03/10		ADDITIONS		TOTAL		UP TO 31/03/2010		FOR THE YEAR		TOTAL		AS AT 31/03/2011		AS AT 31/03/2010	
		Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.	Rs.	Ps.
1	Freehold land		104,221.50	-	-	104,221.50									104,221.50		104,221.50
2	Buildings	10,568,173.00		-		10,568,173.00	4,285,207.00		4,285,207.00	628,297.00		4,913,504.00			5,654,669.00		6,282,966.00
3	Furniture & Fixtures	6,464,119.00		-		6,464,119.00	4,350,699.00		4,350,699.00	211,342.00		4,562,041.00			1,902,078.00		2,113,420.00
4	Computers	7,275,569.00		41,000.00		7,316,569.00	6,960,480.00		6,960,480.00	201,353.00		7,161,833.00			154,736.00		315,089.00
5	Office equipment	6,681,340.00		-		6,681,340.00	3,776,848.00		3,776,848.00	435,674.00		4,212,522.00			2,468,818.00		2,904,492.00
6	Vehicles	7,393,838.00		-		7,393,838.00	3,504,157.00		3,504,157.00	583,452.00		4,087,609.00			3,306,229.00		3,889,681.00
7	Security equipment	1,725,000.00		-		1,725,000.00	999,819.00		999,819.00	108,777.00		1,108,596.00			616,404.00		725,181.00
8	Library books	406,108.00		-		406,108.00	406,108.00		406,108.00	-		406,108.00			-		-
	Total	40,618,368.50		41,000.00		40,659,368.50	24,283,318.00		24,283,318.00	2,168,895.00		26,452,213.00			14,207,155.50		16,335,050.50
	Previous year	39,192,368.50		1,426,000.00		40,618,368.50	21,647,823.00		21,647,823.00	2,635,495.00		24,283,318.00			16,335,050.50		17,544,545.50

For Secretary and Party



[Handwritten Signature]

True Copy.

Annexure - 2

SIGNIFICANT ACCOUNTING POLICIES AND NOTES ON ACCOUNTS

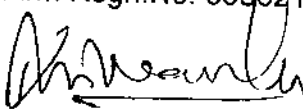
1. Financial Statements have been prepared under historical cost convention in accordance with generally accepted accounting principles.
2. Voluntary Contributions and membership fee are recognized on cash basis. All other income and expenditure having material bearing are accounted on accrual method.
3. All own Fixed Assets are stated at cost less depreciation.
4. Depreciation on fixed assets is charged at the rates and in the manner laid down in the Income-tax Act ,1961 and the rules framed thereunder.
5. No provision for income tax is considered necessary as the party has complied with the applicable provisions of Income Tax Act, 1961 and the Representation of the People Act, 1951. (Previous year - Nil-).
6. Contingent liabilities – Nil (Previous year - Nil-)
7. Previous year's figures have been regrouped wherever necessary to conform to the classification adopted in the current year.

Per our report of even date attached.

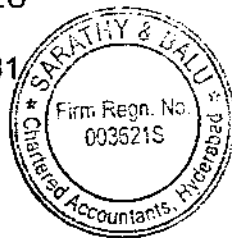
For and on behalf Telugu Desam Party

True COPY

SARATHY & BALU
Chartered Accountants
(Firm Regn.No: 003621S)



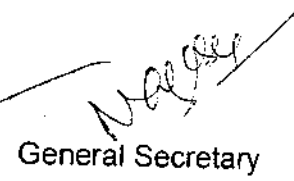
J.VENKATESWARLU
Partner
ICAI Ms No: 022481



Place: Hyderabad
Date : 18/05/2011

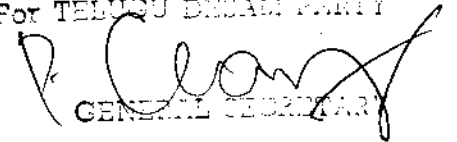


General Secretary



General Secretary

For TELUGU DESAM PARTY


GENERAL SECRETARY

By Speed Post

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 56/CR(Recog)/2011/EEM

483

Date: 2nd Sept., 2011

To


The General Secretary,
Telugu Desam,
N.T.R. Bhavan,
Road No. 2, Banjara Hills,
Hyderabad - 500033.

Subject: Declaration of donation received by the Party during the financial year 2010-11 under section 29C of the Representation of the People Act, 1951 - Regarding

Sir,

I am directed to certify that Telugu Desam, a registered recognized State political party, has submitted the Contribution Report to the Election Commission of India for the financial year 2010-11 (received on 29.07.2011), under sub-section (1) of section 29C of the Representation of the People Act, 1951 in Form 24A appended to the Conduct of Election Rules, 1961. A certified copy of the said report is attached herewith.

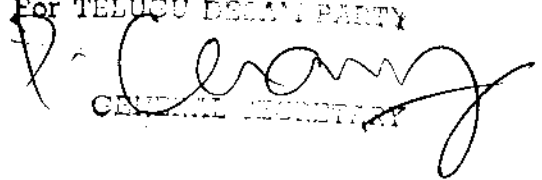
Yours faithfully,


(S.K. RUDOLA)
SECRETARY

Encl: As above

True Copy

For TELUGU DESAM PARTY


GENERAL SECRETARY

S.No B (R)

430

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TELUGU DESAM

State Office

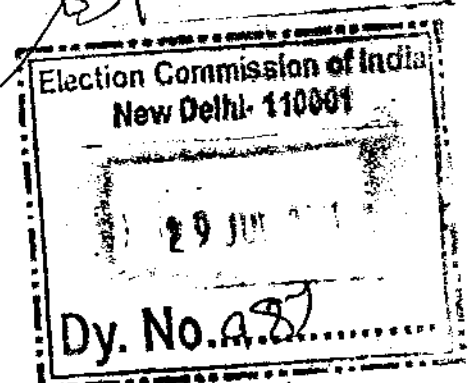


N.T.R. Bhavan
Road No.2, Banjara Hills
HYDERABAD - 500 033.

Dy. No. 119/2011
33/28/11

Dec 19/11

To
The Secretary,
Election Commission of India,
Nirvachan Sadan, Ashoka Road,
NEW DELHI - 110 001.



Dear Sir,

Sub: - Submission of report U/s. 29(3) of the Representation of the People Act, 1951 for the financial year 2010-11 - Reg.

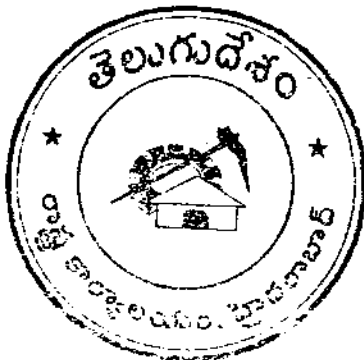
Pursuant to the provisions of Sec.29 (3) of The Representation of People Act.1951, we are herewith submitting the details of Contributions received by us in excess of Rs.20,000/- during the financial year 2010-11 in the prescribed format.

Kindly acknowledge receipt.

Thanking you,

Yours faithfully,
for **TELUGU DESAM PARTY**

P. Chandrasekhar
(P.CHANDRASEKHAR)
General Secretary



जे.के.राव J.K. Rao
अवर सचिव / Joint Secretary
भारत निर्वाचन आयोग
Election Commission of India
नई दिल्ली-01 / New Delhi-01

TELUGU DESAM PARTY
P. Chandrasekhar